

DIVISION BENCH  
COURT - II

O-226

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/218(KB)2022  
IA(COMPANIES.ACT)/96(KB)2022, COMP.APPL/81(KB)2022,  
IA(COMPANIES.ACT)/117(KB)2022, COMP.APPL/80(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>TH</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	SHYAMAL ROY VS MONALISA BOTTLING INDUSTRIES PVT LTD
UNDER SECTION	SEC. 241(1) SEC. 242(4) SEC. 244(1)

**Appearance (via video conferencing/physically)**

Mr. Nirmalya Dasgupta, Adv. ] For the Petitioner  
Mr. R. L. Mitra, Adv. ]  
Mr. Priyanka Dhar, Adv. ]

Mr. Shaunak Mitra, Adv. ] For the Respondent Nos. 1, 2, 3 &7  
Mr. Dripto Majumdar, Adv. ]  
Mr. Patita Paban Bishwal, Adv. ]

Mr. P. Majumdar, Adv. ] For the Respondent Nos. 4, 5 and 6

Mr. Rishav Banerjee, Adv. ] For the Respondent No. 11  
Ms. Madhusmita Senapati, Adv. ]  
Ms. Suranjana Chatterjee, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel Mr. Nirmalya Dasgupta appearing on behalf of the petitioner wants to file a rejoinder affidavit to the reply affidavit filed to the main CP. Let the same be done within a period of one week.
3. **COMP.APPL/81(KB)2022:**

Ar.

- a. Ld. Counsel for parties are directed to obtain the status of respondent no. 1 and indicate on the next date of hearing.
  - b. Reply affidavit, if any, be filed within a period of one week.
  - c. List the matter for further consideration on **30.04.2024**.
4. Therefore, list the main CP along with rest of the IAs for further consideration on **30.04.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**